

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 31 MAR 1994

APPLICATION NUMBER: 115 of 1993.

APPLICANTS:

Sri.C.K.Unni
To.

RESPONDENTS:

v/s. Registrar, Central Administrative Tribunal,
Principal Bench, New Delhi and Others.

1. Dr.M.S.Nagaraja, Advocate,
No.11, 11nd Floor, 1st Cross,
Sujatha Complex, Gandhinagar,
Bangalore-9.
2. Central Administrative Tribunal,
Kandomkulathy Towers, 5th&6th Floor,s
M.G.Road, Ernakulam.
3. Sri.M.S.Padmarajaiah, Senior Central
Govt.Stng.Counsel, High Court Bldg,
Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 22nd March, 1994.

Issued on
31/3/94

S.

gm*

ofc

S. Banuwar
for DEPUTY REGISTRAR
JUDICIAL BRANCHES. ^{31/3}

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.115/93

TUESDAY, THIS THE 22ND DAY OF MARCH, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

C.K. Unni,
S/o.Viswanathan Nair,
Aged 53 years,
Section Officer,
Central Administrative Tribunal,
Ernakulam Bench,
residing at Cheroot House,
Ambikapuram, Palghat.

... Applicant

(By Advocate Dr. M.S. Nagaraja)

Vs.

1. The Central Administrative Tribunal,
Principal Bench,
represented by Registrar,
Central Administrative Tribunal,
New Delhi.

2. Central Administrative Tribunal,
represented by Deputy Registrar,
Central Administrative Tribunal,
Ernakulam.

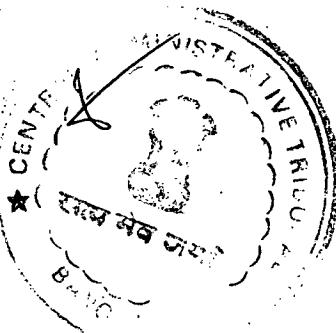
3. Union of India,
represented by Secretary to Govt. of India,
Department of Personnel and Administrative
Reforms, Secretariat, New Delhi. ... Respondents

(By Advocate Shri M.S. Padmarajaiah)
Central Govt. Senior Standing Counsel

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

We are very sorry, we cannot be of any assistance to the applicant. The applicant seeks placement high up in his seniority in the cadre of Section Officer in between Sl.No.12 and 13 referred to therein. If that request is considered, he will be going up and



above over 40 and odd persons. In that case, we consider it very necessary for the applicant to have impleaded all those persons against whom he claims supremacy in placement. Therefore, for non joinder of necessary parties, this application fails and is dismissed. If the applicant thinks it appropriate to make a further application after impleading all necessary parties, he may do it subject to there being scope for reagitation of this controversy regarding seniority under the rules.

2. Dr. Nagaraja says this order should not be treated as operating as resjudicata. While we notice that argument, we do not wish to say anything about it at this juncture.

Sd/-
(T.V. RAMANAN)

MEMBER (A)

Sd/-
(P.K.SHYAMSUNDAP)
VICE CHAIRMAN.

TRUE COPY

Se Shambhu
SECY'S OFFICER 31/3
ADDITIONAL ADMINISTRATIVE OFFICER
ADDITIONAL BENCH
BANGALORE

psp.